

MR. CHAIRMAN: The question is:

" That leave be granted to introduce a Bill to provide for the establishment of a National Child Welfare Board for welfare of children and for matters connected therewith."

The motion was adopted.

SHRI S.B. SIDNAL: I introduce the Bill.

15.52 hrs

RESTRICTION ON HOLIDAYS IN PUBLIC OFFICES BILL *

[English]

SHRI S.B. SIDNAL (Belgaum): I beg to move for leave to introduce a Bill to put restriction on number of holidays in public offices.

MR. CHAIRMAN: The question is:

" That leave be granted to introduce a Bill to put restriction on number of holidays in public offices."

The motion was adopted.

SHRI S.B. SIDNAL: I introduce the Bill.

15.52 1/2 hrs

REHABILITATION OF DEPENDENTS OF VICTIMS OF TERRORISM BILL *

[English]

PROF. K.V. THOMAS (Ernakulam): I beg to move for leave to introduce a Bill to provide for payment of monthly pension and provision of other facilities to the members of the families of persons killed in terrorist violence in the country.

MR. CHAIRMAN: The question is:

" That leave be granted to introduce a Bill to provide for payment of monthly pension and provision of other facilities to the members of the families of persons killed in terrorist violence in the country."

The motion was adopted.

PROF. K.V. THOMAS: I introduce the Bill.

15.53 hrs

CONSTITUTION (AMENDMENT) BILL *

(Amendment of Article 311)

[English]

PROF. K.V. THOMAS (Ernakulam): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. CHAIRMAN: The question is:

" That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

PROF. K.V. THOMAS : I introduce the Bill.

15.53 1/2 hrs

CODE OF CRIMINAL PROCEDURE (AMENDMENT) BILL *

(Amendment of Section 2, etc.)

[English]

SHRI R. RAMASWAMY (Periyakulam): I beg to move for leave to introduce a Bill

further to amend the Code of Criminal Procedure, 1973.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill further to amend the Code of Criminal Procedure, 1973."

The motion was adopted

SHRI. R. RAMASWAMY: I introduce the Bill.

15.54 hrs

CONSUMER PROTECTION (AMENDMENT) BILL *

(Amendment of Section 2. etc.)

[English]

PROF. RAM KAPSE (Thane): I beg to move for leave to introduce a Bill to amend the Consumer Protection Act, 1986.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to amend the Consumer Protection Act, 1986."

The motion was adopted

PROF. RAM KAPSE: I introduce the Bill.

15.55 hrs

CONSTITUTION AMENDMENT BILL *

(Amendment of Article 370)

[Translation]

KUMARI UMA BHARTI (Khajuraho): I

beg to move for leave to introduce a Bill further to amend the Constitution of India.

[English]

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill further to amend the constitution of India."

The motion was adopted

[Translation]

KUMARI UMA BHARTI: I introduce the Bill.

15.56 hrs

CONSTITUTION (AMENDMENT) BILL
(INSERTION OF NEW ARTICLE 19 A)

By *Shri Chitta Basu Contd*

[English]

MR. CHAIRMAN: The House will now take up further consideration of the following motion moved by *Shri Chitta Basu* on the 30th August, 1991, namely:-

"That the Bill further to amend the Constitution of India, be taken into consideration."

SHRI CHITTA BASU (Barasat): On the last occasion when I moved the motion for the consideration of the Bill standing against my name, I did not speak at length. I think today you shall give me an opportunity to explain the various aspects of the Bill.

Sir, the Bill seeks to incorporate the right to information as a fundamental right in the Constitution of our country. Naturally, hon. Members of the House expect to know the concept or the perception of the right to